

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. IA 1203/2022 In C.P.(IB)/29(MB)2022

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.05.2022**

**NAME OF THE PARTIES: - LICHL Trustee Company
Private Limited
V/s
Sunita Pandurang Shinde**

APPEARANCES: -

FOR THE APPLICANT : Counsel, Mr. Nimay Dav

FOR THE RESPONDENT : Absent

Section: 60(5),95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.1203/2022: - The matter is taken up through Virtual Hearing (VC). Counsel for the Applicant is directed to issue notice to the Personal Guarantor intimating the next date of hearing and file affidavit of service enclosing therewith the proof of notice at least two days before the next date of hearing. List the matter on **10.06.2022** for hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

JAGDISH

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)